

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 302**  
**IB-192(ND)/2024**

**IN THE MATTER OF:**

Anil Puri ..... Petitioner/Applicant  
Vs.  
Genesis Gas Solutions Pvt ..... Respondent

**Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 02.07.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Yogesh Jagia, Mr. Harshit Patra, Advs.  
For the Respondent : Mr. Mohit Nandwani, Adv.

**ORDER**

Mr. Yogesh Jagia, Ld. Counsel appears for the Applicant. Mr. Mohit Nandwani, Ld. Counsel appearing for the Respondent has submitted that he has not received a copy of the Application. The Applicant is directed to serve a copy of the Application along with affidavit dated 08.05.2024 & 28.05.2024 on the mail I'd of Mr. Mohit Nandwani i.e. [adv.mohitnandwani@gmail.com](mailto:adv.mohitnandwani@gmail.com) during the course of the day.

The Respondents are directed to file reply affidavit within five days from today.

List the matter for arguments **on 11.07.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay